

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2282
(TO BE ANSWERED ON THE 12th February 2026)

PROMOTION OF CIVILIAN DRONE

2282. SMT SAJDA AHMED

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Government has any national roadmap to promote and regulate civilian drones for developmental use in rural and remote areas and if so, the details thereof;
- (b) the data on civilian drone registrations and operations, State-wise; and
- (c) the measures proposed to be taken to prevent misuse of drones while encouraging their use in healthcare, agriculture, disaster response and infrastructure mapping?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) The Ministry of Civil Aviation has taken various measures to promote and regulate civilian drones for developmental use in the country including rural and remote areas, such as:

- (i) Drone Rules, 2021 were issued on 25th August 2021 to enhance the overall ease of doing business and to ensure safe, secure and regulated operations.
- (ii) Subsequently, amended Drone Rules 2021 issued on 27.09.2023 and 21.08.2024 respectively, removed the mandatory requirement of passport for the Remote Pilot Certificate (RPC) as well as registration and de-registration/transfer of drone.
- (iii) The Indian Airspace is open for drone operations by making nearly 90% of the Airspace as green zones where operations can be undertaken without any permission. Even in red and yellow zones drone operations can be undertaken after taking requisite permissions.
- (iv) Certification Scheme for Unmanned Aircraft System, 2022 was published on 26.01.2022, to establish a global certification and accreditation framework for drones that enables scale, with appropriate safeguards, the commercial application of various drone technologies.

(b) The data on Drone registration State-Wise till 31.01.2026 is attached as Annexure.

(c) To prevent misuse of drones and to ensure their safe, secure and regulated operations in the country, the Drone Rules 2021 have been notified. The said rules, inter alia, provide for (a) mandatory Type Certification of drones, (b) possession of a valid Remote

Pilot Certificate (RPC), (c) imparting of training only through DGCA-authorized Remote Pilot Training Organisations (RPTOs) and (d) mandatory Unique Identification Number (UIN) which is crucial for identification and tracking of drones.

Further, provisions like prohibition of carriage of arms, ammunition, explosives, military stores or any other dangerous goods by drones, prior permission for operation of drones in Red and Yellow Zones, suspension and cancellation of certificate and authorisation for violations of such provisions have been incorporated in the rules to prevent misuse.

**ANNEXURE IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 2282
REGARDING “PROMOTION OF CIVILIAN DRONES” DUE FOR ANSWER ON
12.02.2026**

UNIQUE IDENTIFICATION NUMBERS OF DRONES (STATE-WISE)

S. No	States	No of UIN
1	Andhra Pradesh	1876
2	Arunachal Pradesh	25
3	Assam	195
4	Bihar	489
5	Chhattisgarh	161
6	Goa	149
7	Gujarat	2305
8	Haryana	2179
9	Himachal Pradesh	146
10	Jharkhand	150
11	Karnataka	3258
12	Kerala	1818
13	Madhya Pradesh	480
14	Maharashtra	8210
15	Manipur	12
16	Meghalaya	43
17	Mizoram	2
18	Nagaland	7
19	Odisha	293
20	Punjab	285
21	Rajasthan	670
22	Sikkim	19
23	Tamil Nadu	5878
24	Telangana	3657
25	Tripura	20
26	Uttar Pradesh	1167
27	Uttarakhand	460
28	West Bengal	1128
29	Andaman and Nicobar Islands	10
30	Chandigarh	56
31	Dadra and Nagar Haveli and Daman and Diu	1
32	Delhi	3070
33	Jammu and Kashmir	201
34	Ladakh	0
35	Lakshadweep	4
36	Puducherry	51
	Total	38475

Source: Directorate General of Civil Aviation